

Chambal region. But for small in- I
dustries in the Chambal region me cut is
10 per cent. In the Bhakra region there
is no cut at all.

I have already mentioned some ^{of} the
projects which are going to be taken up
in the Fourth Five Year Plan. I do not
think I need go into that.

As far as thermal power is concerned,
it has found place in the power map of
Rajasthan. Apart from this, there is the
nuclear station.

Then the hon'ble Member referred to
other matters. He will excuse me if I do
not go into all of them. So far as
Ayurveda is concerned, if I may end on a
lighter vein, the best way of ensuring the
growth of Ayurveda in Rajasthan is to
continue the rule of the present
Governor.

THE DEPUTY CHAIRMAN: The
question is:

"That the Bill to provide for the
withdrawal of certain sums from and
out of the Consolidated Fund of the
State of Rajasthan for the services of a
part of the financial year 1967-68, as
passed by the Lok Sabha, be taken into
consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We
shall now take up the clause by clause
consideration of the Bill.

*Clauses 2 and 3 and the Schedule
were added to the Bill.*

*Clause 1, the Enacting Formula and
the Title were added to the Bill.*

SHRI K. C. PANT: Madam, I move:

"That the Bill be returned."

*The question u>as put and the mo-
tion was adopted.*

THE DEPUTY CHAIRMAN: The
question is:

"That the Bill to authorise payment
and appropriation of certain further
sums from and out of the

Consolidated Fund of the State of
Rajasthan for the services of the
financial year 1966-67, as passed by
the Lok Sabha, be taken into con-
sideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We
shall now take up the clause by clause
consideration of the Bill.

*Clauses 2 and 3 and the Schedule
were added to the Bill.*

*Clause 1, the Enacting Formula and
the Title were added to the Bill.*

SHRI K. C. PANT: Madam, I move:

"That the Bin be returned."

*The question was put and the motion
was adopted.*

RE IMPOSITION OF SECTION 144 IN NEW DELHI

SHRI BHUPESH GUPTA (West
B'engal): Madam, before you tak_e up the
next business I have to submit that
yesterday the Chairman gave his
direction, if I may say so, to the Home
Minister that something should be said
about the imposition of Section 144 in
Delhi to ban the procession of the
Central Government employees. Up to
now nothing has been said on this
subject. We should like to hear what the
hon'ble Minister, the Leader of the
House, has to say. That is all.

THE DEPUTY CHAIRMAN: The
direction of the Chairman was conveyed
to the Government.

SHRI BHUPESH GUPTA: No,
Madam, it should be in the past perfect
tense. It was conveyed or it had been
conveyed because "been" was yesterday?
Yesterday morning I raised it.
Immediately the Chairman gave the
direction and I understand a copy was
also sent, more or less, at that time.
Normally the Government should have
made the statement yesterday in the
course of the day. Today also they have
not made the statement.

THE DEPUTY CHAIRMAN: We shall wait till Monday.

**THE ARMED FORCES
(SPECIAL POWERS)
CONTINUATION BILL, 1967**

THE MINISTER OF EXTERNAL AFFAIRS (SHRI M. C. CHAGLA): Madam, I move:

"That the Bill to continue the Armed Forces (Special Powers) Regulation, 1958, for a further period, as passed by the Lok Sabha, be taken into consideration."

SHRI BHUPESH GUPTA (West Bengal): Yes, make your speech.

SHRI M. C. CHAGLA: A short speech.

THE DEPUTY CHAIRMAN: Do you want to say something?

SHRI M. C. CHAGLA: Shall I say now or shall I reply to the debate?

SHRI MULKA GOVINDA REDDY (Mysore): You should say something now.

SHRI M. C. CHAGLA: I am in the hands of the Members of the House. If they are not tired of hearing my voice, I will say a few words.

SHRI BHUPESH GUPTA: You are in the hands of the House all right but you slip out of our fingers.

THE DEPUTY CHAIRMAN: He has changed his mind. He will say something.

SHRI M. C. CHAGLA: Madam Deputy Chairman, I shall be very brief. I will speak when I reply to the debate. Madam, for a change this Bill is a non-controversial Bill. I want to point out that this is an enabling Bill. It enables the Governor to declare any part of Nagaland or the whole of it a disturbed area. It is only when that declaration is made

that the substantive provisions of the Act apply. The substantive provisions are—I do not want to go into details—to support the civil authority with Armed Forces. Some special powers are given to the Armed Forces to deal with the disturbed situation in Nagaland. Let me say a few words about Nagaland. I am convinced as I am sure the House is convinced that you cannot have a military solution in Nagaland. You have to have a peaceful solution. The Army cannot solve this problem. Hardly any problem in this world is solved by a military solution and therefore the Government sincerely believes in a peaceful solution of this Naga problem. We have done many things . . .

SHRI RAJNARAIN (Uttar Pradesh): Is it a fact?

SHRI M. C. CHAGLA: It is a fact and I will try to satisfy you. We have done many things to bring about a peaceful solution. Let me enumerate them. We have, in the first place, conferred upon Nagaland the status of Statehood. It means we have made Nagaland equal with all other States. To us, Nagaland is as much an integral part of India as Punjab, or Kashmir or Maharashtra or Madras or Bengal. We have made no distinction between Nagaland and the other States which constitute our Union. Secondly, we have suspended the operations and you must have heard on the radio to-day and seen in the papers that the suspension of operations were to have come to an end to-day. In other words, from tomorrow the suspension of operations would have ceased but we have extended it further for two months. Thirdly, we have had rounds of peace talks. The Prime Minister has been talking to the Nagas. She has had five rounds and the talks are going on. I am also a great believer in talks. Talks are the life-blood of democracy. It is a great thing if people with opposing views can sit across a table and understand each other's point of view. I agree that to-day unfortunately we have not arrived at a consensus. The view of the Government is that within the